

Government Of West Bengal
Judicial Department
Block-III, 2nd Floor
Writers' Buildings, Kolkata-700001

No.5091(A)-J/JD/4P-05/04(Pt)

Dated, Kolkata, the 27th March, 2020

In exercise of the Power Under Section 14 of the Atrocities to Schedule Caste and Schedule Tribes (Prevention) Act, 1989, Sub-Section 2 of Section 36 of the NDPS (Amendment) Act, 1988, application under Section 439/438 of the Criminal Procedure Code, as well as urgent criminal matters under TADA, Indian Electricity Act, Prevention of Corruption Act, POCSO Act and any other Special Act, the Governor is pleased to, hereby, empower District & Sessions Judge/Additional District & Sessions Judge and other judge, who are on roster in the District Judiciary, on the respective dates during the period of suspension of functioning of District Judiciary from 25th March, 2020 to 9th April 2020, to act as Judge for disposal of urgent judicial matters, in relation to all cases, within the local limits of the said court, for which he has been appointed during the aforesaid period.

By the Order of the Governor

Siddhartha Roy Chowdhury
Secretary to the
Government of West Bengal

No.5091(A)I(I)-J/JD/4P-05/04(Pt)

Dated,Kolkata,the 27th.March2020

Copy forwarded for information and necessary action to the Registrar General,High Court, Calcutta,with reference to her e-mail dated 27.03.2020

Siddhartha Roy Chowdhury
Secretary to the
Government of West Bengal